

CENTRAL INFORMATION COMMISSION

Fifth Floor, Block IV
Old JNU Campus
New Delhi 110067

Fax Nos. 26717352 and 26717354

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Central Information Commission invites bids from taxi owners/ tourist car owners/ companies owning AC/ Non-AC taxis, preferably of Ambassadors/ Esteem/ Maruti Van/ Tata Indica make for hiring them as staff cars of the Commission on following terms and conditions:-

1. The contract shall be valid till March 31, 2007 during which the Commission shall use the minimum of 2000 KMs per month for 8-1/2 hours every day which include half an hour lunch break. The meter reading for payment will start and end from the place of duty where the taxi has been asked to report for duty. Usually the services of the vehicle would be required on Monday to Friday, but it may be required on all the seven days in a week.
2. The bidders may quote rates for AC and non-AC vehicles for above requirement and for every hour over and above the stipulated 8-1/2 working hours and for every kilometer driven over the stipulated limit of 2000 KMs per month.
3. The taxi hired shall be for exclusive use of the Commission for the period of the contract. It should be in good running condition that is not older than three years from date of manufacture. In case the Commission is not satisfied with the functioning of the taxi, the bidder shall provide an alternate taxi immediately, failing which the Commission will be at liberty to hire taxi from the market. Any excess amount paid shall be deducted from the monthly bill of the taxi used.
4. The bidder shall provide for each taxi hired an exclusive driver who has minimum five years of driving experience. The Commission will be free to conduct police verification of the driver. The driver should have an appropriate valid commercial license as per provisions of the Motor Vehicles Act, with an unblemished record of accident free driving in the past five years. The driver shall always be in a uniform and should exhibit a pleasant look throughout the day. The bidder shall certify about the character and skills of the driver. The driver should have a mobile phone at all times while driving for the Commission. When not driving, the driver is expected to assist the Commission for any other ministerial work that is assigned to him during the normal office work. The bidder shall provide an alternate driver at twenty four hours notice, in case the services of the driver are not found to be satisfactory. No dispute can be raised about the subjective satisfaction of the Commission about the services of driver.

5. In the event of a breakdown of the taxi during any journey, the staff/officer of the Commission shall be at liberty to hire a taxi to reach the place of meeting or destination. The excess amount spent shall be debited from the monthly bill. The bidder/owner may provide an alternative taxi/car for the completing the journey, if required.
6. The bidder shall provide indemnity to the Commission against any liability criminal/civil arising on account of the taxi hired by the Commission.
7. The cost of fuel and maintenance of car and salary of the driver borne by the bidder.
8. While submitting the bids, the bidders may provide references of a Government/ semi- Government/autonomous organization to whom they have supplied such services earlier along with copies of recommendatory letter given by those offices.
9. The Commission is not specifying the fuel of the car as it is left to the bidder. In case the vehicle has switched on to CNG, it should have proper authorization from the competent authorities. The Commission shall be guided by the cost effectiveness and quality of services rendered in past for which references with regard to the satisfactory provision of services to Govt./semi-Government/ autonomous organizations has been sought.
10. The bidders are requested to submit their bids by stating clearly that the above conditions are acceptable to them and they shall abide by these terms and conditions. However they may improve upon the condition of service that will be factored in to decision making. Agreement containing the above may be drawn to remove any doubts in this regard.
11. The Commission will, after deducting service tax or any contingency charges, pay the bill including parking charges for utilization of the vehicle in fifteen days of submission of the bill to the Commission.
12. The Commission deserves the right to change any condition listed above to suit its convenience and will not be questioned for the same in any court of law.
13. In the event of dispute, the Chief Information Commissioner of the Central Information Commission or his nominee shall be the sole arbitrator. All disputes arising shall be resolved before the competent court having jurisdiction /area where the Commission is located.
14. Last date for submission of bids is February 28, 2006

(P. K. Gera)
Joint Secretary

Contact phone No.: 26167932 / 26717351